

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.A No.08/(MAH)/2016  
CA No.

CORAM:

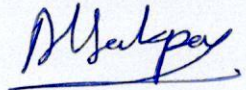
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2016

NAME OF THE PARTIES: Juhi K. Pathania

V/s.  
M/s. Spectronics Instruments (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Amol V. Sakpal	Lawyer	

**ORDER**

**T.C.P. NO. 8/58/NCLT/MB/MAH/2016**

1. From the side of the Petitioner, Ld. Advocate Mr. Amol V. Sakpal is present. No one from the side of the Respondent is present.
2. Till date the Petitioner is unable to serve Notice to the Respondent due to incorrect address. In the past as well an Order dated 5<sup>th</sup> December, 2014 has been passed by the then CLB, New Delhi, rejecting the Petition on the ground of wrong address and non-service of the said Petition.
3. A letter dated 15<sup>th</sup> December, 2016 is on record wherein it was stated that copy of the Petition has already been served on the Respondent. As per the statement of Ld. Advocate, it was wrongly mentioned. The Petition, however, could not be served because of wrong address. There are so many fallacies in this Petition. Therefore, if those are not removed and the Petition is not served on the other side, the same results dismissal. Last chance given to the petition to serve this Petition to the Respondent.

4. Let this C.P. be fixed for hearing on **17<sup>th</sup> January, 2017** with a direction to the Petitioner to serve the Petition on or before that date. Duly communicated to the Ld. Advocate for the Petitioner. Petitioner is directed to communicate the next of hearing to the Respondent or their legal representative.

Dated 19.12.2016

sd/-

**Shri M.K. Shrawat**  
Member (Judicial)